

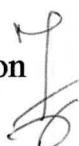
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O.A.No. 622 of 2005.

ORDER DATED 01-08-2005.

Heard Mr. T.K.Mishra, Learned Counsel appearing for the Applicant and Mr. R.C.Rath, Learned Standing Counsel for the Railways; on whom a copy of this Original Application has already been served and perused the materials placed on record.

Claiming to be a displaced person (following to acquisition of land for Railways), the Applicant has filed this Original Application seeking a direction to the Respondents to consider his case for providing him <sup>an</sup> employment. It appears from Annexure -2 dated 18.11.2004 issued by the Land Acquisition Zone Officer, Talcher Sambalpur Rail Link, Anugul that following to acquisition of land under L.A. Case No. 74/1998, compensation was paid to one Kutartha Behera. It is claimed by the Applicant that he is the adopted son of said Kutartha Behera. No materials have been placed on record to substantiate that he is the son/adopted son



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of the said Kutartha. It appears from Annexure-4 dated 27.11.2004 that the Applicant submitted a representation to the Divisional Railway Manager (Personnel) of Sambalpur Divison (with a copy to the General Manager of South Eastern Railway at 11 Garden Reach , Kolkata). There are also no materials available on record to show that the Applicant had ever approached the East Coast Railways for redressal of his grievances.

In course of hearing of this case for admission, learned counsel appearing for the Applicant seeks permission to withdraw this case to work out his remedy before the appropriate authorities of the Railways. He files a memo to that effect after serving copy thereof on the learned Standing Counsel for the Railways/Respondents.

In the aforesaid premises, this Original Application is permitted to be withdrawn and is accordingly dismissed.

Send copies of this order to the Respondents, along with copies of the Original

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Application, and also to the Applicant in the address given in this Original Application. Free copies of this order be also given to learned counsel appearing for both sides.

*J. S. [Signature]*  
09/08/05  
MEMBER(JUDICIAL)